

the State Government of Madhya Pradesh, the drilling of another tubewell became necessary in village Kachur, Rewa District, due to drought conditions and a spot was selected in consultation with village Panchayat. On 25th June, 1985 tension arose on the selection of spot for drilling of this new tubewell in the village, and on some altercation a Scheduled Caste Shri Ramkishore, was beaten up by some Kurmis (non-Scheduled Caste people). When Shri Ramkishore informed his relations about, this, some persons from the Scheduled Caste Basti went to the Basti of Kurmis and assaulted some Kurmis with lethal weapons. In retaliation, the Kurmis in large number assembled and went to the Harijan Basti and assaulted the residents and also set their houses on fire, as a result of which 20 houses were gutted. After getting the information, the district authorities reached the spot. Four persons were killed and 14 injured. The injured persons were admitted to Gandhi Medical Hospital in Rewa where sufficient arrangements were made for their treatment. Fire tenders were also requisitioned to contain the fire at the site of the incident.

The report further mentions that action against the accused persons were immediately taken and a total 71 persons were arrested. Three cases in connection with this incident have been registered. An officer of the rank of Deputy Supdt. of Police alongwith armed guard was posted in village Kachur. The victims of arson were accommodated in Kachur Government Primary School and arrangements for free food were made for their families.

The Chief Minister of Madhya Pradesh visited the village, met affected persons and inspected relief and rehabilitation measures. An ex-gratia grant of rupees ten thousand each has been sanctioned to the families of three persons belonging to Scheduled Castes who died in the clash and Rs. 500/- each has been sanctioned to 11 Harijan persons injured. Rs. 1000/- each alongwith free bamboos and ballis (logs) have been given to these whose houses have been burnt. Free clothes and utensils have also been provided to the affected families, and it has been ordered that affected families would be looked after by the Government until their resettlement.

The State Government has ordered a high level administrative enquiry into the incident and the enquiry has been entrusted to Shri R.K. Khanna, Additional Chief Secretary, who has been asked to submit his report expeditiously.

**Exemption to Appear in Hindi
Granted to North Eastern Region
Candidates in all India Services
Examinations**

1348. SHRI MOOL CHAND DAGA : Will the PRIME MINISTER be pleased to state :

(a) whether Hindi has been made a compulsory subject in I. A. S. and other All India Services examinations;

(b) whether candidates belonging to the North Eastern region have been exempted from taking Hindi as a subject in the All India Services examinations; and

(c) if so, the basis on which this exemption has been given and from when ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) to (c). A statement is given below.

Statement

*Exemption to Appear in Hindi
Granted to North Eastern Region
Candidates in All India Services
Examinations*

Hindi is not a compulsory subject in the Civil Services Examination through which recruitment is made for appointment to the IAS, IPS and several Group 'A' and Group 'B' Central Services. However one of the Indian languages to be selected by each candidate from among the languages included in the Eighth Schedule to the Constitution is a compulsory paper in the written part of the Civil Services (Main) Examination. This paper is of Matriculation or equivalent standard and is only of qualifying nature and its marks are not counted towards

ranking of candidates in preparing the merit list. As none of the languages ordinarily spoken in Manipur, Meghalaya, Nagaland, Arunachal Pradesh, Sikkim and Mizoram is included in the Eighth Schedule to the Constitution of India, candidates from that region would be placed at a disadvantage, if no special dispensation is made in respect of them till such time as they are in a position to acquire proficiency to the required extent in any one of the languages included in the Eighth Schedule to the Constitution. Therefore, candidates hailing from these States/Union Territories have been exempted from appearing in the above mentioned paper of the Civil Services (Main) Examination since the new scheme of examination was introduced in 1979. This exemption is now available upto the examination to be conducted in 1985.

**Review of New Airport Security
Measures for Checking
Bombs in Luggage**

1349. SHRI B. V. DESAI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether the International Civil Aviation Organisation has decided to review Airport security standards and has called for the development of new devices for checking bombs in luggage in the aircrafts ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : The International Civil Aviation Organisation has decided to review airport security standards. Government are not aware of their call for the development of new devices for checking bombs in luggage in the aircraft.

**Catering Contract to ITDC
for NAM Meeting**

1350. SHRIMATI GEETA MUKHERJEE: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the catering contract for the delegations to the New Delhi NAM Bureau meeting in April, 1985 was given to the India Tourism Development Corporation;

(b) if so, the details thereof;

(c) whether the bills submitted by the Management of ITDC amounted to about Rs. 50 lakhs;

(d) whether ITDC charged Rs. 45 for a glass of fresh orange juice, Rs. 50 for a fried egg, Rs. 50 for one puri Bhaji; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN) : (a) There was no separate contract for catering. However, Ashok Hotel, where delegates were accommodated, is run by the ITDC.

(b) Since all visiting delegates were accommodated at the ITDC's Ashok Hotel, catering for them was done by the ITDC as an essential part of its services. Also at Vigyan Bhavan where the conference was held, the ITDC is the sole authorised caterer.

(c) Bills submitted by the Management of ITDC amounted to Rs. 37,17,307.70. This includes expenditure on room rent, food, room services, laundry, local telephone calls, news papers, mineral water and soft drinks.

(d) Yes, Madam.

(e) A statement containing the price list for room service during the conference, as obtained from Ashok Hotel is given below.

Statement

*Menu Rates for Rooms Services Charged
During Six Nations Summit and N.C.B,
Conferences for VVIP Delegates*

	Rs.
Continental Breakfast	50.00
Choice of chilled Juice (Orange, Pineapple, Tomato)	
Toast, Roll & Croissant (Served with Butter & Preserves)	
Tea/Coffee	
Breakfast a La Carte	
Juice (Orange, Pineapple, Tomato)	30.00